

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.870
TO BE ANSWERED ON 07.02.2017

Pollution Control Measures

870. SHRI UDAY PRATAP SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of special initiatives being taken by the Government to check pollution in National Capital Territory of Delhi and especially big cities of the country during the last two years;
- (b) whether the Government of Delhi has taken long term measures to make Delhi pollution free;
- (c) if so, the details thereof; and
- (d) the details of funds allocated/ expenditure incurred in this regard, State-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) The Government has notified Graded Response Action Plan for different levels of air pollution in Delhi / National Capital Region (NCR) as a special initiative to check air pollution in the region. Various measures taken by the Government to check pollution in the big cities including NCR of Delhi include notification of National Ambient Air Quality Standards; formulation of environmental regulations / statutes; setting up of monitoring network for assessment of ambient air quality; introduction of cleaner / alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending; promotion of cleaner production processes; launching of National Air Quality Index; universalization of BS-IV by 2017; leapfrogging from BS-IV to BS-VI fuel standards by 1st April, 2020; comprehensive amendments to various Waste Management Rules and notification of Construction and Demolition Waste Management Rules; banning of burning of leaves, biomass, municipal solid waste; promotion of public transport and network of metro, e-rickshaws, promotion of car pooling, Pollution Under Control Certificate, lane discipline, vehicle maintenance; regular co-ordination meetings at official and ministerial level with Delhi and other State Governments within the NCR; issuance of directions under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986; installation of on-line continuous (24x7) monitoring devices by major industries; and ban on bursting of sound emitting crackers between 10 PM to 6 AM etc.

(b) & (c) The Government of Delhi has taken several long term measures to control air pollution which, *inter alia*, include expansion of metro rail; prohibition of open burning of any kind of solid waste; control of pollution from construction and demolition activities; mechanized/vacuum cleaning of roads; ban on bio-mass burning; eastern and western peripheral expressways; Promotion of battery operated vehicles; Increase Green Cover in Delhi; Environmental Compensation Charge (ECC) on entering of non-destined vehicles; ban on bursting of sound emitting crackers between 10 PM to 6 AM etc.

(d) Details of payment released to various monitoring agencies under National Air Quality Monitoring Programme (NAMP) is annexed.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARA (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 870 DUE FOR REPLY ON 07.02.2017 REGARDING POLLUTION CONTROL MEASURES BY SHRI UDAY PRATAP SINGH, HON'BLE MEMBER OF PARLIAMENT

Details of Payment Released to Various Monitoring Agencies under National Air Quality Monitoring Programme (NAMP)

S.No.	Name of Monitoring Agency	2013-14 (Amount in Rs.)	2014-15 (Amount in Rs.)	2015-16 (Amount in Rs.)	2016-17 Till October 2016 (Amount in Rs.)
1.	Andhra Pradesh SPCB	8450000	7666250	-	-
2.	Assam SPCB	8690000	7842500	-	-
3.	Chandigarh PCC	1986667	-	-	-
4.	Chattisgarh ECB	-	-	1526250	-
5.	Gujarat SPCB	3809583	-	-	-
6.	Goa SPCB	8882500	7125000	7789333	-
7.	Himachal Pradesh SEP & PCB	5578333	-	10128333	-
8.	Karnataka SPCB	-	354167	6749583	-
9.	Kerala SPCB	-	6474167	-	-
10.	Maharashtra SPCB	7467083	-	-	16316919
11.	Meghalaya SPCB	2297500	-	7845833	-
12.	Madhya Pradesh SPCB	-	-	-	7984417
13.	Mizoram SPCB	5931667	1765000	5413333	-
14.	Nagaland SPCB	1360000	906667	-	3658667
15.	Orissa SPCB	-	5734583	-	-
16.	Punjab SPCB	-	7795417	-	-
17.	Puducherry	-	-	-	5110333
18.	Rajasthan SPCB	-	-	4218750	-
19.	Tamil Nadu SPCB	4399166	2358333	-	-
20.	Uttar Pradesh SPCB	9586667	-	7263333	-
21.	Uttarakhand EP&PCB	3694334	-	4085833	-
22.	NEERI	-	7047000	13612000	22288000
23.	IIT Kanpur	450000	3709378	-	-

Note:- SPCB – State Pollution Control Board, SEP&PCB – State Environment Protection & Pollution Control Board, EP&PCB – Environment Protection & Pollution Control Board, PCC – Pollution Control Committee. NEERI is at present monitoring in 6 cities in 5 different states/Union territories namely Delhi, Maharashtra, West Bengal, Tamil Nadu and Andhra Pradesh.